

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN
IA No.96 of 2025

In
Original Application No. 123/2025/EZ



In the matter of:
Biplab Kumar Chowdhury

... Applicant in OA

Versus

West Bengal Pollution Control Board, Environmental Department,
Government of West Bengal & Ors

.... Respondents in OA

And

In the matter of:
M/S Simplex Infrastructure Limited

... Applicant in IA

Versus

Biplab Kumar Chowdhury and Ors.

... Respondents in IA

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Kolkata

Date:

By the Respondent No. 13

Vishwarup Acharyya
(Vishwarup Acharyya)

Advocate

High Court, Calcutta

7, Old Post Office Street Room No.27,
Kolkata-700001.

Mob: 8981242095

E-mail: vishwarup94@gmail.com



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BEFORE THE NATIONAL GREEN TRIBUNAL
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... Respondents in IA

Synopsis

This application is being filed by Respondent No. 13, Simplex Infrastructure Limited.

This application stems from the complaint dated 17 October 2024 filed by the applicant before the respondent authorities. Upon perusal of such complaint, it appears that the allegations pertaining to stone crushing sans an environmental clearance is restricted to M/s. Larsen and Toubro Limited. Pursuant to such complaint, it appears that the respondent authorities have issued notices to M/s. Larsen and Toubro Limited. The applicant has alleged in action on the part of the respondent authorities upon the aforesaid complaint filed on 17 October 2024, which has resulted in the applicant filing this instant application before this Hon'ble Tribunal.

Further, there are no allegations against the respondent no 13 in the complaint dated 17 October 2024. Moreover, there are no specific allegations

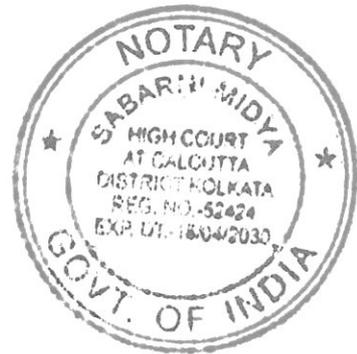
General Manager
SIMPLEX INFRASTRUCTURE LIMITED
KOLKATA

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against the respondent no 13 in the application filed before this Hon'ble Tribunal. In any event, the respondent no 13 has stopped the activity of stone crushing with effect from 30 June 2023 and has also dismantled and demobilized its entire crusher plant from the river bed.

In the circumstances as aforesaid, the name of Simplex Infrastructure Limited ought to be expunged from this instant proceeding as it is not a necessary and/or property party. It appears that Simplex Infrastructure Limited has been mechanically impleaded as a party on the basis of it being a party respondent in the earlier petition before this Hon'ble Tribunal being OA No. 72/2022/EZ. No cause of action has arisen as against Simplex Infrastructure Limited, in view whereof, its name ought to be expunged.

Hence, this present application.



Harsh Kumar Belian

A circular stamp for Simplex Infrastructure Limited, Kolkata. The stamp is partially obscured by the signature.

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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

IA No. of 2025

In

Original Application No. 123/2025/EZ



In the matter of:

Biplab Kumar Chowdhury

... Applicant in OA

Versus

West Bengal Pollution Control Board, Environmental Department,
Government of West Bengal & Ors

.... Respondents in OA

And

In the matter of:

M/S Simplex Infrastructure Limited

... Applicant in IA

Versus

Biplab Kumar Chowdhury and Ors.

... Respondents in IA

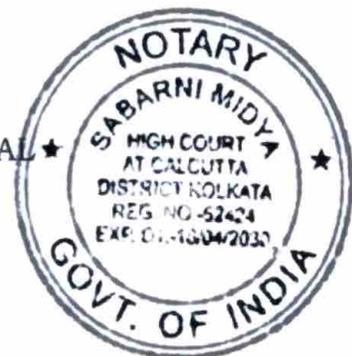
LIST OF DATES

Dates	Particular of Events
1 May 2023	Order passed by this Hon'ble Tribunal where it had mandatory for parties to obtain an environmental clearance for carrying out activities of stone crushing.
30 June 2023	The respondent no 13 has stopped the activity of stone crushing with effect from 30 June 2023 and has also dismantled and demobilized its entire crusher plant from the river bed.
19 September 2024	Letter issued to the Sub-Divisional Officer, Alipurduar, West Bengal regarding cessation of stone crushing on the river bed of Raidhak-II has also been communicated
17 October 2024	Complaint was filed whether there were no allegations against the respondent no 13.




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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN



IA No. of 2025

Arising out of

Original Application No. 123/2025/EZ

In the matter of:

An application for expunging the Respondent No. 13, i.e Simplex Infrastructure Limited as a party respondent;

And

In the matter of:

Biplab Kumar Chowdhury, son of Late Birendranath Chowdhury, residing at 108, M.B. Road, Purbita, Sukanta Sarani, Police Station – Airport, Birati, Kolkata – 700051.

... Applicant in OA

Versus

1. West Bengal Pollution Control Board, Environmental Department, Government of West Bengal, represented by its Member Secretary, having office at PARIVESH Bhawan, 10A, Block – LA, Sector – III, Biddhannagar, Kolkata – 700106.
E-mail: ms.wbpcb-wb@bangla.gov.in

2. The Director, Directorate of Mines and Minerals, 4, Arabindranath Tagore Sarani, 2nd Floor, Kolkata – 700016.
E-mail: dir.dmm-wb@nic.in

3. The Senior Geologist, Geological Prospecting Branch, North Bengal Unit, Bakul Bhawan, 3rd Floor, NTS More, D.B.C Main Road, P.O. Siliguri Town, District – Darjeeling, Pincode – 734004.
E-mail: sgslg.dmm-wb@nic.in

DELETED AS PER ORDER DATED 04.08.2025

Handwritten signature
KOLKATA
SIMPLEX INFRASTRUCTURE LIMITED

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4. The Mining Officer-in-Charge of Siliguri Zone Mining Estate Branch, Bakul Bhawan, 3rd Floor, NTS More, D.B.C Main Road, P.O. Siliguri Town, District – Darjeeling, Pincode – 734004.
E-mail: moslg.dmm-wb@nic.in – DELETED AS PER ORDER DATED 04.08.2025 *
5. The District Magistrate & Collector Alipurduar, having office at near Parade Ground Field, Alipurduar Sobhaganj, West Bengal – 736121.
E-mail: dm.alpdr-wb@gov.in
6. The Additional District Magistrate and Land and Land Reforms Officer, having its office at near Parade Ground Field, Alipurduar, West Bengal – 736121
E-mail: apd.dllro@gmail.com DELETED AS PER ORDER DATED 04.08.2025. *
7. The Sub-Divisional Officer, Alipurduar, having office at SDO Building, near Parade Ground Field, Alipurduar, West Bengal – 736121.
E-mail: sdoalipurdua@gmail.com DELETED AS PER ORDER DATED 04.08.2025. *
8. The Sub-Divisional Land and Land Reforms Officer, having its office at near Parade Ground Field, Alipurduar, West Bengal – 736121.
E-mail: susanta.sengupta1968@gmail.com DELETED AS PER ORDER DATED 04.08.2025. *
9. The Block Land and Land Reforms Officer, Kamkhaguri, Post Office and Police Station – Kamkhyaguri, District – Alipurduar, West Bengal – 736202.
E-mail: bllro.fkt@gmail.com DELETED AS PER ORDER DATED 04.08.2025. *
10. The State of West Bengal, service through the Additional Chief Secretary, Environment Department, Government of West Bengal, having its office at 5th Floor, Prani Sampad Bhawan, LB-2, Sector – III, Salt Lake, Kolkata – 700098.
E-mail: acsenvwbg@gmail.com

Hemal Kumar Bhowmik

SMARTEASURES LIMITED
KOLKATA



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11. Department of Industries, Commerce and Enterprise, Mines Branch, Government of West Bengal, service through its Principal Secretary having its office at 4, Abanindranath Tagore Sarani, (Camac Street), Kolkata - 700016.

E-mail: secci@wb.gov.in DELETED AS PER ORDER DATED 04.09.2025. ✕

12. M/S. Larsen and Toubro Limited, having its registered office at L&T House, at 11th Floor, Tower - 2, D.P. 5, DP Block, Sector - V, Biddhannagar, Kolkata, West Bengal - 700091.

E-mail: regulatory@larsentoubro.com

13. M/S Simplex Infrastructure Limited, having its registered office at Simplex House, Vaikunth 2nd Floor, 27, Shakespeare Sarani, 82-83, Nehru Place, Kolkata - 700017.

E-mail: blbajoria@simplexinfra.com

14. The State Level Environment Impact Assessment Authority, Department of Environment, service through Chairman, Government of West Bengal, Pranisampad Bhawan, Block - LB-II, Salt Lake, Sector - III, Biddhanagar, Kolkata - 700106.

E-mail: environmentwb@gmail.com

.... Respondents in OA

And

In the matter of:

M/S Simplex Infrastructure Limited, having its registered office at Simplex House, Vaikunth 2nd Floor, 27, Shakespeare Sarani, 82-83, Nehru Place, Kolkata - 700017.

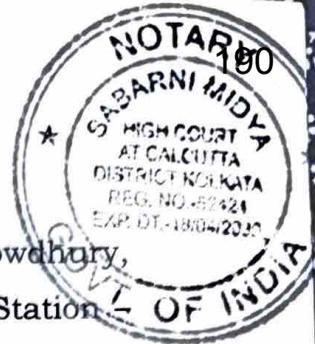
E-mail: blbajoria@simplexinfra.com

... Applicant in IA

Versus

KOLKATA

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1. Biplab Kumar Chowdhury, son of Late Birendranath Chowdhury, residing at 108, M.B. Road, Purbita, Sukanta Sarani, Police Station Airport, Birati, Kolkata - 700051.
E-mail: dipak1989thakur@gmail.com
2. West Bengal Pollution Control Board, Environmental Department, Government of West Bengal, represented by its Member Secretary, having office at PARIVESH Bhawan, 10A, Block - LA, Sector - III, Biddhannagar, Kolkata - 700106.
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E-mail: sgslg.dmm-wb@nic.in - DELETED AS PER ORDER DATED 04.08.2025. ✗
5. The Mining Officer-in-Charge of Siliguri Zone Mining Estate Branch, Bakul Bhawan, 3rd Floor, NTS More, D.B.C Main Road, P.O. Siliguri Town, District - Darjeeling, Pincode - 734004.
E-mail: moslg.dmm-wb@nic.in DELETED AS PER ORDER DATED 04.08.2025. ✗
6. The District Magistrate & Collector Alipurduar, having office at near Parade Ground Field, Alipurduar Sobhaganj, West Bengal - 736121.
E-mail: dm.alpdr-wb@gov.in
7. The Additional District Magistrate and Land and Land Reforms Officer, having its office at near Parade Ground Field, Alipurduar, West Bengal - 736121. DELETED AS PER ORDER DATED 04.08.2025. ✗


Hemanta Kumar Bhowmik
KOLKATA

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E-mail: apd.dllro@gmail.com

8. The Sub-Divisional Officer, Alipurduar, having office at SDO Building, near Parade Ground Field, Alipurduar, West Bengal – 736121.

E-mail: sdoalipurdua@gmail.com DELETED AS PER ORDER DATED 04.08.2025

9. The Sub-Divisional Land and Land Reforms Officer, having its office at near Parade Ground Field, Alipurduar, West Bengal – 736121.

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E-mail: bllro.fkt@gmail.com DELETED AS PER ORDER DATED 04.08.2025

11. The State of West Bengal, service through the Additional Chief Secretary, Environment Department, Government of West Bengal, having its office at 5th Floor, Prani Sampad Bhawan, LB-2, Sector – III, Salt Lake, Kolkata – 700098.

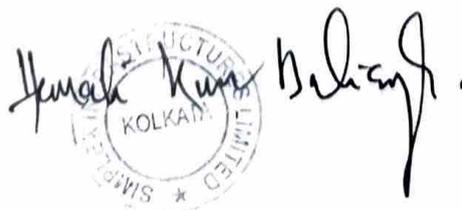
E-mail: acsenvwb@gmail.com

12. Department of Industries, Commerce and Enterprise, Mines Branch, Government of West Bengal, service through its Principal Secretary having its office at 4, Abanindranath Tagore Sarani, (Camac Street), Kolkata – 700016.

E-mail: secci@wb.gov.in DELETED AS PER ORDER DATED 04.08.2025

13. M/S. Larsen and Toubro Limited, having its registered office at L&T House, at 11th Floor, Tower – 2, D.P. 5, DP Block, Sector – V, Biddhannagar, Kolkata, West Bengal – 700091.

E-mail: regulatory@larsentoubro.com


Anand Kumar Bhalang



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14. The State Level Environment Impact Assessment Authority, Department of Environment, service through Chairman, Government of West Bengal, Pranisampad Bhawan, Block - LB-II, Salt Lake, Sector - III, Biddhanagar, Kolkata - 700106.

E-mail: environmentwb@gmail.com

... Respondents in IA

APPLICATION ON BEHALF OF THE RESPONDENT NO. 13 IN ORIGINAL APPLICATION

MOST RESPECTFULLY SHEWETH:

1. This application is being filed for and on behalf of the respondent no. 13. The respondent no. 13 has been served with a copy of an Original Application No. 123/2025/EZ filed on behalf of Biplab Kumar Chowdhury, praying for the following reliefs:

In view of the facts and circumstances stated hereinabove, the following orders may be passed:

a) *An order thereby stopping/restraining any further mining activities or stone crushing activities on the river bed of Raidhak-II which are in operation without having an environmental clearance certificate with immediate effect;*

b) *An order may be passed thereby directing the Respondent authorities to at once ensure that no further mining activities are carried out on the riverbed of Raidhak-II which are being done in flagrant violation of the environmental norms more particularly which are in operation without obtaining environmental clearance certificate.*



Hemant Kumar Bhowmik
KOLKATA

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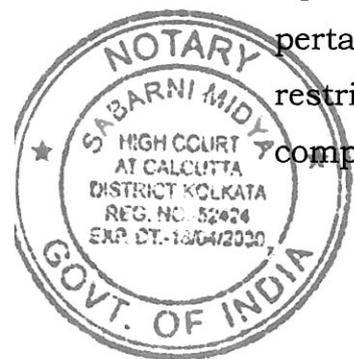
c) *An order may be passed thereby commanding the Respondent Authorities to at once notify and stop all mining activities on the river bed of Raidhak-II which are in operation without obtaining the prior permissions and/or environmental clearance as mandated under the statute and the directions be passed by the Hon'ble Supreme Court of India, Hon'ble Principal Bench and orders passed by this Hon'ble Tribunal.*

d) *Any further such order and/or orders as may be passed which this Hon'ble Tribunal may deem fit and proper.*

e) *Costs."*

2. Upon perusal of the averments made in the application, it appears that the allegations pertain to acts of stone crushing carried out by the Respondent No 12 i.e. M/s Larsen & Toubro Limited, in violation of an earlier order passed by this Hon'ble Tribunal dated 1 May 2023 in OA No. 72/2022/EZ. The order passed by this Hon'ble Tribunal dated 1 May 2023 had made it mandatory for parties to obtain an environmental clearance for carrying out activities of stone crushing. The respondent no 13 has stopped all its operations pertaining to stone crushing on the river bed of Raidhak-II with effect from 30 June 2023. Cessation of such activity has also been communicated to the Sub-Divisional Officer, Alipurduar, West Bengal vide a communication dated 19 September 2024, a copy whereof is annexed and marked as Annexure "P-1".

3. Moreover, the basis of this application stems from the complaint dated 17 October 2024 filed by the applicant before the respondent authorities. Upon perusal of such complaint, it appears that the allegations pertaining to stone crushing sans an environmental clearance is restricted to M/s. Larsen and Toubro Limited. Pursuant to such complaint, it appears that the respondent authorities have issued notices



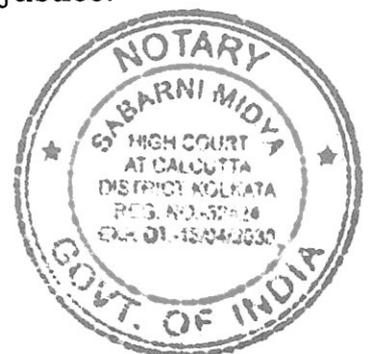
Hemant Kumar Halder

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to M/s. Larsen and Toubro Limited. The applicant has alleged in action on the part of the respondent authorities upon the aforesaid complaint filed on 17 October 2024, which has resulted in the applicant filing this instant application before this Hon'ble Tribunal.

4. It is stated that there are no allegations against the respondent no 13 in the complaint dated 17 October 2024. Moreover, there are no specific allegations against the respondent no 13 in the application filed before this Hon'ble Tribunal. In any event, the respondent no. 13 has stopped the activity of stone crushing with effect from 30 June 2023 and has also dismantled and demobilized its entire crusher plant from the river bed.
5. In the circumstances as aforesaid, the name of Simplex Infrastructure Limited ought to be expunged from this instant proceeding as it is not a necessary and/or property party. It appears that Simplex Infrastructure Limited has been mechanically impleaded as a party on the basis of it being a party respondent in the earlier petition before this Hon'ble Tribunal being OA No. 72/2022/EZ. No cause of action has arisen as against Simplex Infrastructure Limited, in view whereof, its name ought to be expunged.
6. The balance of convenience is in favour of passing orders as prayed for herein.
7. Unless orders as prayed for herein are passed, the respondent no. 13 shall suffer irreparable loss, injury and prejudice.
8. This application is bonafide and made in the interest of justice.



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PRAYERS

In the aforesaid facts and circumstances, the Respondent No. 13 humbly prays that this Learned Tribunal may graciously be pleased to pass the following orders:

- a) An order be passed expunging the Respondent No. 13, i.e Simplex Infrastructure Limited as a party respondent;
- b) Ad-interim order in terms of prayers above;
- c) To pass such other or further order or orders as this Learned Tribunal may deem fit and proper.

Hemant Kumar Boley

For and on behalf of

Respondent No. 13

Kolkata

Date:

Vishwarup Acharyya
(Vishwarup Acharyya)

Advocate

High Court, Calcutta

7, Old Post Office Street Room No.27,

Kolkata-700001.

Mob: 8981242095

E-mail: vishwarup94@gmail.com



~~10~~**VERIFICATION**

I, Hemanta Kumar Baliarsingh, son of Murlidhar Baliarsingh, aged about 45 years, by faith Hindu, working for gain at Simplex House, 27, Shakespeare Sarani, P.S: Shakespeare Sarani, Kolkata – 700017, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

Kolkata

Date :

Hemanta Kumar Baliarsingh.
Signature of the Respondent No. 13



Serial No. 25

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AFFIDAVIT

I, Hemanta Kumar Baliarsingh, son of Murlidhar Baliarsingh, aged about 45 years, by faith Hindu, do hereby solemnly affirm and state as follows:

1. That I am the Manager (Legal) of the Respondent No. 13 in the above original application and well conversant with the facts and circumstances of the case and I am duly competent and authorized to file the present affidavit.
2. The statements made in paragraph nos. 1, 3, and 4 are true to my knowledge and the statements made in paragraph nos. 2 are based on records and information which I believe to be true, and those made in paragraph nos. 5 to 8 are my humble submissions before this Learned Tribunal.
3. That the annexures annexed with the Application are true copies of their respective originals.

Identified by me

Vishwanath Acharya
Advocate

Hemanta Kumar Baliarsingh
Deponent



Solemnly Affirmed & Declared
before me on identification

Sabarni Midya, Notary
Reg. No. 52424 Govt. of India
High Court at Calcutta

04 NOV 2025



AN ISO 9001: 2008
Certified Company

Corporate Identity Number i.e.
L45209WB1924PLC004969

SIMPLEX INFRASTRUCTURES LIMITED

PROJECT: CONSTRUCTION OF AS-12 (BALANCE)
Damrapara, Simultapu Out Post (Hopna Parking), P.O.: Srirampur
Dist. Kokrajhar, State Assam 783361
E-mail: C3220@simplexinfra.net

REGD. OFFICE:

'Simplex House', 27, Shakespeare Sarani, Kolkata 700 017 (India)
Phones: +91 337100 2600, Fax: +91 337100 1600
E-mail: simplexkolkata@simplexinfra.com, Website: www.simplexinfrastructures.com

Ref: - 012/SIL/WBPCB/001/VOL -1/338

Date: 19.09.2024

To
The Sub-Divisional Officer,
Alipurduar, West Bengal.
PIN-736122

Sub: Closure of Crusher Plant at Hemaguri.

Respected Sir,

With reference to the memo no. 21, dt- 05.01.2022 renewal of consent to operate the crusher plant at Vill.- Dakshin Chengmari, P.O.-Hemaguri, P.S.-Kumargram, Dist-Alipurduar, for the period from 25.09.2021 to 24.09.2025.

Hence, we have already closed the operation of abovementioned crusher plant on dated 30.06.2023. We have also dismantled and demobilized the Crusher Plant to another site.

This is for your information and necessary record please.

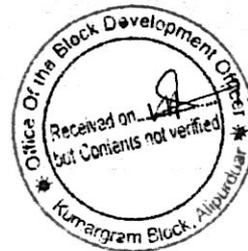
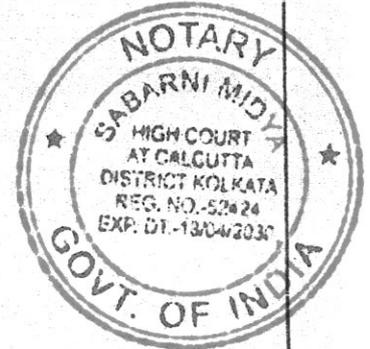
Your cooperation in this regards will be highly appreciated.

With best regards,

For Simplex Infrastructures Ltd.

Authorized Signatory

Copy to : Block Development Officer, Kumargram.



(Formerly: SIMPLEX CONCRETE PILES (INDIA) LIMITED)

ADM. OFFICE, 12/1, NELLIE SENGUPTA SARANI, KOLKATA-700087, ☎2252-7596/8371/8373/8374/9372, FAX: (033) 2252-7595
BRANCHES: 502-A, POONAM CHAMBERS, SHIVSAGAR ESTATE, 'A' WING, Dr. A. B. ROAD, WORLI, MUMBAI-400 018, ☎2491-8397/3537,
2492-9034/2756/2064, FAX: (022) 2491-2735 'HEMKUNTH' 4TH FLOOR, 89, NEHRU PLACE, NEW DELHI-110019, ☎244-2400, FAX: (011) 2646-5869
NEW NO. 57 (OLD NO. 38) PANTHEON ROAD, EGMORE-CHENNAI-600 008, ☎2858-4802/4803/4804, FAX: (044) 2858-4805

CO113209

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098
(Orange/Green Category Unit)



Memo Number: 21

Date: 05.01.2022

Renewal of Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

Ms. SIMPLEX INFRASTRUCTURES LIMITED

(hereinafter referred to as Applicant) for its unit located at VILL-DARSHIN CHENGAMARI
PO.- HEMAGURI, PS.-KUMARGRAM, DIST.-ALIPURDUAR Moza-Darshin Chengamari
Plot no- 999, 1000 & 1001

for a period from 25.09.2021 to 24.09.2022 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/area of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change after the conditions of this consent letter giving one month's notice to the applicant.

Conditions:

01. This Consent is valid for the manufacture of:

Sl. No.	Name of major products and by-products	Quantity produced per month	SIN No.	Name of major products and by products	Quantity produced per month
01.	STONE CHIP	4500 TON	03		
02.					

02. The Applicant shall observe the following fuel consumption pattern:

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	DIESEL	250 Ltrs	02		
			03		

03. The Applicant falls in the Orange category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

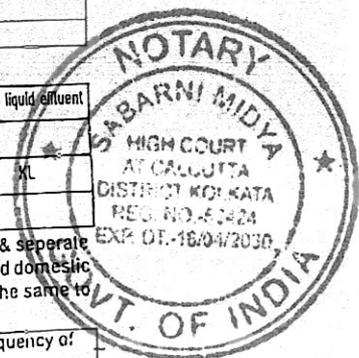
Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
1000 Ltrs.	500 Ltrs.	NA	NA

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (Industrial & domestic) liquid effluent
No. of outfalls	NA	NA	NA
Quantity	KL	KL	KL
Place of discharge			

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)						Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G		



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(2)

07. The Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm ³)	CO (% v/v)		
S-1	-	-	-	-	-	-	-	-
S-2	5.5 mtr	Diesel Generator	75.00	15.36	-	6.6	-	-
S-3								
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
STONE DUST	1 TON Approx	Taken to Road/Manufacturing of Concrete etc	

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L _{eq}	Time	Limit in dB (A) L _{eq}
Day time (06 a.m. to 09 p.m.)	55	Night Time (09 p.m. to 06 a.m.)	45

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and 'Public Liability Insurance Act, 1991.

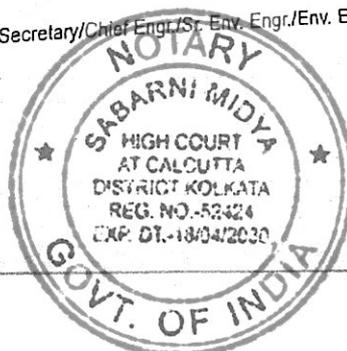
Additional Conditions :



For and on behalf of the Board
Divisional Officer

Ex-Officio Environmental Officer
Alipurduar Sub-Division

(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Eng. Engr./Scientist)





BHARAT FOUNDATION

(Recognised by WEST BENGAL POLLUTION CONTROL BOARD)

25/11A, K. P. Roy Lane, Kolkata - 700 031
E-mail : bharatfoundation@gmail.com



Certificate No. TC-5850

Test Report

Format No. BF/FM/38

Analysis Report of Exhaust Gases

Date of Reporting: 18.08.2021

Report No.: AP/21/083D

Name and Address of the Industry:	M/s. Simplex Infrastructure Limited Vill: Dakshin Chengmari, PO: Hemaguri, PS: Kumargram, District Alipurduar.
Date of Sampling: 14.08.2021	Date of Completion of Analysis : 17.08.2021
Sampling done by:	Mr. T. Ghosh

A. General Information about Stack:	
1. Stack connected to:	Diesel Generator (500.0 KVA)
2. Emission due to:	Burning of H. S. D.
3. Material of construction of Stack	M. S.
4. Shape of Stack	Circular
5. Whether stack is provided with permanent platform/ladder:	No

B. Physical Characteristic of Stack:	
1. Height of the Stack from - I) Ground Level:	5.5 M
II) Roof Level:	----
2. Diameter of the Stack at bottom:	0.1524 M
3. Diameter of the Stack at Sampling Point:	4.0 M
4. Height of the sampling point from ground Level	

C. Analysis/Characteristic of Fuel:	
1. Fuel Used:	H. S. D.
2. Fuel Consumption:	40.0 L / Hr.
3. Calorific value (K-Cal/kg):	Not Available
4. Sulphur content (% by wt):	Not Available
5. Ash content (% by wt):	Not Available

D. General Conditions of Gaseous Emission:	
1. Temperature of Emission (Deg. C):	88
2. Barometric Pressure (mm of Hg):	754
3. Velocity of gas in Stack (M/Sec):	14.22
4. Quantity of gas flow (NM ³ /hr):	755.89

E. Results of Sampling and Analysis of Gaseous Emission:			
Parameters Analyzed	Specification/Standard Method	Permissible Limits*	Results
1. Concentration of Sulphur Dioxide (mg/NM ³):	IS : 11255(Pt-2)1999: Part 2	-	37.5
2. Concentration of Carbon Monoxide (% v/v):	IS : 13270-1992	< 1.0	< 0.2 by Orsat
3. Concentration of Carbon Dioxide (% v/v):	IS : 13270-1992	-	7.2 by Orsat
4. Concentration of Particulate Matter (mg/NM ³):	IS : 11255(Pt-1)1985;R.A:2003	150	63.2

F. Pollution Control Device	None
Details of Pollution Control Device attached with the stack:	

G. Technical Details	The Generator is provided with the Acoustic Enclosure. At the time of sampling the Generator was running without load. Sample was collected from Exhaust Outlet.
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* Permissible Limits as per W.B.P.C.B.

Page 01 of 01

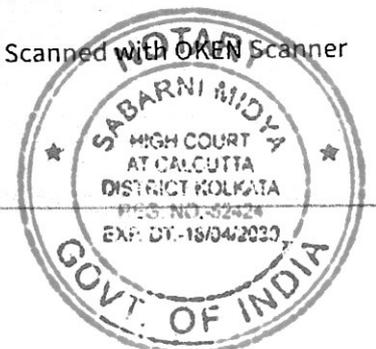
End of the Report

For Authorized Signaturation

(Signature)
A. Neogi
C. E. O. & Technical Manager

Unless otherwise stated, the results shown in this test report refer only to the sample(s) tested and such water sample(s) are retained for 15 days from completion of test. The samples from regulatory bodies are to be retained as specified. This document cannot be reproduced except in full, without prior written approval of Bharat Foundation.

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E-mail : bharatfoundation@gmail.com

Phone : 2415 2145
2405 5015



Certificate No. TC-5850

Format No. BF/FM/37

Test Report

Analysis Report of Work Zone Air Quality

Report No.: AP/21/083E

Date of Reporting: 18/08.2021

Name and Address of the Industry: M/s. Simplex Infrastructure Limited
Vill: Dakshin Chengmari,
PO: Hemaguri, PS: Kumargram, District Alipurduar.
Date of Sampling: 14.08.2021
Date of Completion of Analysis : 17.08.2021
Sampling done by: Mr. T. Ghosh

General and Meteorological Conditions at Sampling Location:

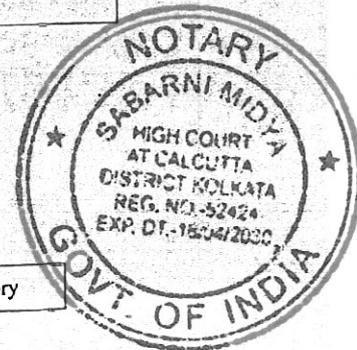
1. Location :	Near Conveyor Belt.
2. Meteorological Conditions :	Cloudy.
3. Average Temperature (Deg C) :	32
4. Relative Humidity (%) :	76
5. Barometric Pressure (mm of Hg) :	754
6. Smell / Odour :	Tolerable

Results of Sampling and Analysis of Ambient Air Quality:

Sl. No.	Parameters Analysed	Specification/Standard Method	Results
1.	Total Suspended Particulate Matter (TSPM) ($\mu\text{g}/\text{m}^3$):	IS-5182(Pt-23) 2006 : R.A.:2017	872.6

Page 01 of 01
End of the Report

Authorised Signatory



For Bharat Foundation

A. Neogi
A. Neogi
C. E. O. & Technical Manager

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Vishwarup Acharyya <vishwarup94@gmail.com>

RE: IA No. of 2025 in OA No. 123/2025/EZ Biplab Kumar Chowdhury -vs- West Bengal Pollution Control Board, Environmental Department, Government of West Bengal and Others.

1 message

Vishwarup Acharyya <vishwarup94@gmail.com>

Tue, Nov 4, 2025 at 6:20 PM

To: dipak thakur <dipak1989thakur@gmail.com>, ms.wbpcb-wb@bangla.gov.in, dir.dmm-wb@nic.in, sgslg.dmm-wb@nic.in, moslg.dmm-wb@nic.in, dm.alpdr-wb@gov.in, apd.dllro@gmail.com, sdoalipurdua@gmail.com, susanta.sengupta1968@gmail.com, bllro.fkt@gmail.com, acsenvwb@gmail.com, secci@wb.gov.in, regulatory@larsentoubro.com, Chief Environment Officer <environmentwb@gmail.com>

Sir(s),

I act on behalf of my client Simplex Infrastructure Limited.

Please find attached a copy of the IA application to be filed on behalf of my client in the captioned matter.

Thanks and Regards,

Vishwarup Acharyya,

Advocate.

Calcutta High Court.

Mob: +918981242095

 **Application.pdf**
22346K

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST
BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN

IA No. of 2025

In

Original Application No. 123/2025/EZ

In the matter of:

Biplab Kumar Chowdhury

... Applicant in OA

Versus

West Bengal Pollution Control Board,
Environmental Department, Government
of West Bengal & Ors

.... Respondents in OA

And

In the matter of:

M/S Simplex Infrastructure Limited

... Applicant in IA

Versus

Biplab Kumar Chowdhury and Ors.

... Respondents in IA



Application

(Vishwarup Acharyya)
Advocate
High Court, Calcutta
7, Old Post Office Street
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